

**Court-I**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**E.P No.6/2015 in Appeal No. 15 of 2011**

**Dated: 20<sup>th</sup> January, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**Lanco Amarkantak Power Ltd.,** .... **Appellant (s)**  
**Versus**  
**Haryana Electricity Regulatory Commission & Ors.** .... **Respondent (s)**

Counsel for the Appellant(s) : Mr. Deepak Khurana  
Mr. Vikas Mishra

Counsel for the Respondent(s) : Mr. M.G. Ramachandran,  
Ms. Poorva Saigal and  
Mr. Shubham Arya for R-2

Ms. Suparna Srivastava for R-4

**ORDER**

We have heard learned counsel for the parties. The learned counsel for Appellant submits that some developments have taken place in the matter.

So, list the matter for further hearing on **01.03.2016.**

**(T. Munikrishnaiah)**  
**Technical Member**  
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**(Justice Ranjana P. Desai)**  
**Chairperson**